GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY **RAJYA SABHA UNSTARRED QUESTION NO-3165**

ANSWERED ON-23.03.2021

ENCOURAGING RENEWABLE ENERGY

3165. SHRI VIJAY PAL SINGH TOMAR SHRI HARNATH SINGH YADAV

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether it is a fact that Government is considering to encourage renewable energy;
- (b) if so, whether Government has considered to take any special step in this regard, till date; and
- (c) if so, the details thereof and, if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (I/C) FOR NEW & RENEWABLE ENERGY, POWER and MoS for SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) Yes Sir. The Government has set a target of achieving 175 GW of installed Renewable Energy (RE) capacity (excluding large hydro) by the year 2022.

(b)&(c) The Government has taken several steps to promote renewable energy in the country. These include:

- permitting Foreign Direct Investment (FDI) up to 100 percent under the automatic route,
- waiver of Inter State Transmission System (ISTS) charges and losses for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2023,
- declaration of trajectory for Renewable Purchase Obligation (RPO) up to the year 2022,
- setting up of Ultra Mega Renewable Energy Parks to provide land and transmission to RE developers on a plug and play basis,
- schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), Solar Rooftop Phase II, 12000 MW CPSU Scheme Phase II, etc,
- laying of new transmission lines and creating new sub-station capacity under the Green Energy Corridor Scheme for evacuation of renewable power,
- notification of standards for deployment of solar photovoltaic system/devices,
- setting up of Project Development Cell for attracting and facilitating investments,
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar PV and Wind Projects.
- Government have issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.
